

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 7915/2020

INDRA MANI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.44259/2020-EXEMPTION FROM FILING
O.T. and IA No.44257/2020-EXEMPTION FROM SURRENDERING WITHIN TIME
and IA No.44265/2020-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 16-10-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR
[IN CHAMBER]

For Petitioner(s) Mr. Gaurav, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner submits that the petitioner
has already surrendered on 25.08.2020. Delay in surrendering is
condoned. The said submission is recorded.

However, three weeks' time as prayed for is granted to file
proof of surrender.

(ASHWANI KUMAR)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)